

National Company Law Tribunal

Allahabad Bench

CP NO. 32/ALD/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE COMPANY: M/S Carpo Electronic Ltd & Bakers Agrofoods Pvt Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 391/394 of Companies act of 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	AD Tandon	PCS.	Asw Tandon Applicant.	Asw Tandon
<u>2.</u>	KULDEEP SINGH	STA	O.L.	K. Singh

CP No.32/ALD/2016

Sh. Adesh Tandon, PCS for the petitioner. Sh. Kuldeep Singh authorized representative/proxy for the Central Govt. This Court as per its previous proceedings dated. 06.12.2017 had directed the Income Tax Department to offer its comments in respect of sanction of the Proposed Company Scheme as a final opportunity, failing which this Court can presume that it has nothing to say in the present matter.

Notwithstanding the above, the Registry of this Tribunal is in receipt of a Communication dated 04.12.2017, from the Income Tax Department seeking further time of 10 days to provide its comment. Such request is however, vehemently opposed by the learned counsel for the petitioner. However, looking to the pecuniary interest of the Govt. of India that may be involved in the Proposed Company Scheme, we grant one more opportunity to the Income Tax Department with such a direction that a responsible officer not below the rank of Deputy Commissioner of Income Tax in-charge of I.T.O Ward- 6(1) Kanpur, to remain present with its comments and relevant records of the Company. A copy of this order be communicated to the Jurisdictional Commissioner of Income Tax, Kanpur as well as to the Standing Counsel Income Tax Department in the Hon'ble Allahabad High Court.

The matter to be listed on 21st December, 2017.

Dated:11.12.2017


H.P. Chaturvedi, Member (Judicial)

Typed by:
Md. Zaid
(Stenographer)